

GOVERNMENT OF INDIA  
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

**LOKSABHA**  
**UNSTARRED QUESTION NO. 904**  
ANSWERED ON 29.11.2024

**CRUISE BHARAT MISSION**

904.SHRI P P CHAUDHARY:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI VIJAY KUMAR DUBEY:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SMT. APARAJITA SARANGI:

SHRI PRAVEEN PATEL:

SHRI PARSHOTTAMBHAIRUPALA:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

**पत्तन,पोत परिवहन और जलमार्ग मंत्री**

- (a) whether the Government has launched Cruise Bharat Mission, if so, the details thereof including its objectives, implementation timeline, identified cruise circuits and the potential of cruise tourism in the country;
- (b) the current status of cruise tourism infrastructure in the country and the specific ports identified for development under this Mission, State-wise;
- (c) whether any targets have been set for increasing cruise tourist footfall and revenue generation over the next five years, if so, the details thereof, year-wise;
- (d) whether any incentives/policy measures have been introduced to attract private investment in cruise tourism infrastructure, if so, the details thereof; and
- (e) whether any assessment has been made of the employment generation potential through this Mission, if so, the details thereof along with the steps taken/proposed to be taken by the Government for skill development in cruise tourism sector in the country?

**ANSWER**

MINISTRY OF PORTS, SHIPPING AND WATERWAYS  
(SHRI SARBANANDA SONOWAL)

(a) to (c) Yes, Cruise Bharat Mission has been launched on 30<sup>th</sup> September, 2024 with the aim to provide whole of government approach by involving various Central and State Government agencies. Currently, six Major Ports have cruise Terminals. These are Vishakhapatnam Port in Andhra Pradesh, Mormugao Port in Goa, New Mangalore Port in Karnataka, Cochin Port in Kerala, Mumbai Port in Maharashtra & Chennai Port in Tamil Nadu. Cruise Bharat Mission targets increasing sea cruise tourists to 10 lakh by 2029.

(d) & (e) A presumptive taxation regime for a non-resident, engaged in the business of operation of cruise ships has been introduced by insertion of a new section 44BBC in the Income-tax Act, 1961 (the Act) vide Finance (No.2) Act, 2024, which inter alia deems twenty percent of the aggregate amount received or receivable by or paid or payable to such assessee as profits and gains of such assessee from such business. Further, exemption to income of a foreign company from lease rentals has been provided upto assessment year 2030-31, by insertion of a new clause (15B) in section 10 of the Act, if such foreign company and the non-resident cruise ship operator have the same holding company. These provisions are effective from 1st April, 2025.

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